SUPREME COURT OF INDIA

This file relates to the proposal for appointment of following two Advocates as Judges of the Calcutta High Court:

Advocates

- 1. Shri Ranajit Chatterjee and
- 2. Shri Kausik Chanda.

The above recommendation was made by the then Acting Chief Justice of the Calcutta High Court on 10th January, 2019, in consultation with his two senior-most colleagues.

We have perused the views of the Chief Minister and the Governor for the State of West Bengal placed in the file and the observations made therein.

In order to ascertain suitability of the above-named recommendees for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Calcutta High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

For purpose of assessing merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material placed on record. We have also perused the observations made by the Department of Justice in the file as well as a complaint received against one of the above-named recommendees. We do not find any substance therein. Apart from this, we considered it appropriate to interact with all the recommendees. On the basis of interaction, the material on record and having regard to all relevant factors, the Collegium is of the considered view that Shri Kausik Chanda, Advocate (mentioned at Sl. No. 2 above) is suitable for being appointed as Judge of the Calcutta High Court.

As regards Shri Ranajit Chatterjee, (mentioned at Sl. No.1 above), having regard to the material on record and all relevant factors including the fact that his average net professional income is below the prescribed income limit, the Collegium is of the considered view that his name deserves to be remitted to the High Court. The Collegium resolves to recommend accordingly.

In view of the above, the Collegium resolves to recommend that Shri Kausik Chanda, Advocate, be appointed as Judge of the Calcutta High Court.

